

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 113

(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.07.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent

Mr. Abhishek Anand, Mr. Rahul Shukla, Advs. for RP
Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Aashish
Khattar, Advs. for Ex.-mangement

ORDER

CA-1054 & 840(PB)/2019:-

On behalf of the arguing counsel Mr. Anand Chibber, learned senior counsel, a request for adjournment has been made on the ground of his personal difficulty.

List on 23.08.2019.

CA-1028(PB)/2019:-

Pleadings are complete.

List for arguments on 23.08.2019.

Diary No. 9857 of 2018:-



Learned counsel for the IRP states that an application was filed for extension of time of CIRP.

List on 23.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

29.07.2019
Aarti Makker

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)